

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 971
TO BE ANSWERED ON 10.02.2025

Authorization of LSGI Heads to Kill Wild Boars

971. SHRI K SUDHAKARAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken note of the order issued by the State Government of Kerala authorizing the heads of all Local Self Government Institutions (LSGIs) as Honorary Wildlife Wardens and entrusting them with the power to kill wild boars that stray into human settlements and if so, the details thereof;
- (b) whether the Government considers that Section 11 of the Wildlife Protection Act, 1972, provides a legal basis for issuing such an order en masse to all LSGI heads, and if not, the reasons therefor; and
- (c) whether the Government is of the opinion that Section 11 of the Wildlife Protection Act, 1972, mandates that the person authorized by the Chief Wildlife Warden for hunting any animal must possess certain qualifications, and if so, whether the Government has formulated any policy or guidelines for the Chief Wildlife Warden to exercise such powers under Section 11 of the Act and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI KIRTI VARDHAN SINGH)

- (a) to (c) The Wild Life (Protection) Act, 1972, empowers the State Government to appoint Honorary Wild Life Wardens who shall be subordinate to the Chief Wild Life Warden. Further, the Act also provides that the Chief Wild Life Warden, with the previous approval of the State Government may delegate all or any of his powers and duties under the Act to any officer subordinate to him, except with respect to grant of permission for hunting wild animals listed in Schedule I under Section 11 (1) (a) of the Act.
